

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 1156/2016
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S.K. Mohapatra
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE PRINCIPAL BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 01.05.2017

NAME OF THE COMPANY Sea Linkers Pvt Ltd
Vs.
Punj Lloyds Ltd

SECTION OF THE COMPANIES ACT: 433(e), 434 and 439

<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1. Prashant S. Kenjale, Adv.

Petitioner

ORDER

Learned counsel for the petitioner states that a week's time be granted to file compliance affidavit in terms of Companies (Transfer of Pending Proceedings) Rules, 2016. A copy of the compliance affidavit along with a copy of the paper book be also served on the other side in terms of Rules known as Insolvency & Bankruptcy (Adjudicating Authority) Rules, 2016.

List on 03.07.2017

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

(S.K. MOHAPATRA)
MEMBER (TECHNICAL)

01.05.2017

Vineet